

Self appraisal report for Year (2020-21)

Ministry Name: Ministry of Law & Justice

Department Name: Department of Legal Affairs

Public Authority Name: Branch Sectt. Kolkata

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
1	Organisation and Function				
1.1	Particulars of its organisation, functions and duties[Section 4(1)(b)(i)]				
1.1.1	Name and address of the Organization	Fully Met	1.28	1.28	http://legalaffairs.gov.in
1.1.2	Head of the organization	Fully Met	1.28	1.28	http://legalaffairs.gov.in
1.1.3	Vision, Mission and Key objectives	Fully Met	1.28	1.28	http://legalaffairs.gov.in
1.1.4	Function and duties	Fully Met	1.28	1.28	http://legalaffairs.gov.in
1.1.5	Organization Chart	Fully Met	1.28	1.28	http://legalaffairs.gov.in
1.1.6	Any other details-the genesis, inception, formation of the department and the HoDs from time to time as well as the committees/ Commissions constituted from time to time have been dealt				
1.2	Power and duties of its officers and employees[Section 4(1) (b)(iii)]				
1.2.1	Powers and duties of officers (administrative, financial and judicial)	Fully Met	1.54	1.54	http://legalaffairs.gov.in . Also, as defined in CCS(CCA) Rules and CCS(Conduct) Rules
1.2.2	Power and duties of other employees	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.2.3	Rules/ orders under which powers and duty are derived and Exercised	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.2.4		Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.2.5	Work allocation	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.3	Procedure followed in decision making process [Section 4(1)(b)(iii)]				
1.3.1	Process of decision making Identify key decision making points	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.3.2	Final decision making authority	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.3.3	Related provisions, acts, rules etc.	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.3.4	Time limit for taking a decisions, if any	Fully Met	1.54	1.54	http://legalaffairs.gov.in

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1.3.5	Channel of supervision and accountability	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.4	Norms for discharge of functions[Section 4(1)(b)(iv)]				
1.4.1	Nature of functions/ services offered	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.4.2	Norms/ standards for functions/ service delivery	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.4.3	Process by which these services can be accessed	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.4.4	Time-limit for achieving the targets	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.4.5	Process of redress of grievances	Fully Met	1.54	1.54	http://legalaffairs.gov.in
1.5	Rules, regulations, instructions manual and records for discharging functions[Section 4(1)(b)(v)]				
1.5.1	Title and nature of the record/ manual /instruction.	Fully Met	1.92	1.92	http://legalaffairs.gov.in
1.5.2	List of Rules, regulations, instructions manuals and records.	Fully Met	1.92	1.92	http://legalaffairs.gov.in
1.5.3	Acts/ Rules manuals etc.	Fully Met	1.92	1.92	http://legalaffairs.gov.in
1.5.4	Transfer policy and transfer orders	Fully Met	1.92	1.92	http://legalaffairs.gov.in
1.6	Categories of documents held by the authority under its control[Section 4(1)(b) (vi)]				
1.6.1	Categories of documents	Fully Met	3.85	3.85	http://legalaffairs.gov.in
1.6.2	Custodian of documents/categories	Fully Met	3.85	3.85	http://legalaffairs.gov.in
1.7	Boards, Councils, Committees and other Bodies constituted as part of the Public Authority [Section 4(1)(b)(viii)]				
1.7.1	Name of Boards, Council, Committee etc.	Not Applicable0	0	0	empty
1.7.2	Composition	Not Applicable0	0	0	empty
1.7.3	Dates from which constituted	Not Applicable0	0	0	empty
1.7.4	Term/ Tenure	Not Applicable0	0	0	empty
1.7.5	Powers and functions	Not Applicable0	0	0	empty
1.7.6	Whether their meetings are open to the public?	Not Applicable0	0	0	empty
1.7.7	Whether the minutes of the meetings are open to the public?	Not Applicable0	0	0	empty
1.7.8	Place where the minutes if open to the public are available?	Not Applicable0	0	0	empty
1.8	Directory of officers and employees[Section 4(1) (b) (ix)]				
1.8.1	Name and designation	Fully Met	3.85	3.85	http://legalaffairs.gov.in
1.8.2	Telephone , fax and email ID	Fully Met	3.85	3.85	http://legalaffairs.gov.in
1.9	Monthly Remuneration received by officers & employees including system of compensation[Section 4(1) (b) (x)]				
1.9.1	List of employees with Gross monthly remuneration	Not Applicable0	0	0	empty
1.9.2	System of compensation as provided in its regulations	Not Applicable0	0	0	empty
1.10	Name, designation and other particulars of public information officers[Section 4(1) (b) (xvi)]				
10.1	Name and designation of the public information officer (PIO), Assistant	Fully Met	3.85	3.85	http://legalaffairs.gov.in

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
1.10.2	Public Information officer (APIO) & Appellate Authority Address, telephone numbers and email ID of each designated official.	Fully Met	3.85	3.85	http://legalaffairs.gov.in
1.11	No. Of employees against whom Disciplinary action has been proposed/ taken(Section 4(2))				
1.11.1	No. of employees against whom disciplinary action has been (i) Pending for Minor penalty or major penalty proceedings	Not Applicable0	0	0	empty
1.11.2	(ii) Finalised for Minor penalty or major penalty proceedings	Not Applicable0	0	0	empty
1.12	Programmes to advance understanding of RTI(Section 26)				
1.12.1	Educational programmes	Not Applicable0	0	0	empty
1.12.2	Efforts to encourage public authority to participate in these programmes	Fully Met	1.92	1.92	http://legalaffairs.gov.in
1.12.3	Training of CPIO/APIO	Fully Met	1.92	1.92	http://legalaffairs.gov.in
1.12.4	Update & publish guidelines on RTI by the Public Authorities concerned	Not Applicable0	0	0	empty
1.13	Transfer policy and transfer orders[F No. 1/6/2011- IR dt. 15.4.2013]				
1.13.1	Transfer Policy And Transfer Orders[F No. 1/6/2011- IR Dt. 15.4.2013]	Fully Met	7.69	7.69	http://legalaffairs.gov.in
Total			73	73	
2	Budget and Programme				
2.1	Budget allocated to each agency including all plans, proposed expenditure and reports on disbursements made etc.[Section 4(1)(b)(xi)]				
2.1.1	Total Budget for the public authority	Not Applicable0	0	0	empty
2.1.2	Budget for each agency and plan & programmes	Not Applicable0	0	0	empty
2.1.3	Proposed expenditures	Not Applicable0	0	0	empty
2.1.4	Revised budget for each agency, if any	Not Applicable0	0	0	empty
2.1.5	Report on disbursements made and place where the related reports are available	Not Applicable0	0	0	empty
2.2	Foreign and domestic tours(F.No. 1/8/2012- IR dt. 11.9.2012)				
2.2.1	Budget	Not Applicable0	0	0	empty
2.2.2	Foreign and domestic Tours by ministries and officials of the rank of Joint Secretary to the Government and above, as well as the heads of the Department.- (a) Places visited, (b) The period of visit, (c) The number of members in the official delegation, (d) Expenditure on the visit	Not Applicable0	0	0	empty
2.2.3	Information related to procurements- (a) Notice/tender enquires, and corrigenda if any thereon, (b) Details of the bids awarded comprising the names of the suppliers of goods/ services being procured, (c) The works	Not Applicable0	0	0	empty

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
	contracts concluded – in any such combination of the above-and, (d) The rate/ rates and the total amount at which such procurement or works contract is to be executed.				
2.3	Manner of execution of subsidy programme [Section 4(i)(b)(xii)]				
2.3.1	Name of the programme of activity	Not Applicable0	0		empty
2.3.2	Objective of the programme	Not Applicable0	0		empty
2.3.3	Procedure to avail benefits	Not Applicable0	0		empty
2.3.4	Duration of the programme/ scheme	Not Applicable0	0		empty
2.3.5	Physical and financial targets of the programme	Not Applicable0	0		empty
2.3.6	Nature/ scale of subsidy /amount allotted	Not Applicable0	0		empty
2.3.7	Eligibility criteria for grant of subsidy	Not Applicable0	0		empty
2.3.8	Details of beneficiaries of subsidy programme (number, profile etc)	Not Applicable0	0		empty
2.4	Discretionary and non-discretionary grants [F. No. 1/6/2011-IR dt. 15.04.2013]				
2.4.1	Discretionary and non-discretionary grants/ allocations to State Govt./ NGOs/other institutions	Not Applicable0	0		empty
2.4.2	Annual accounts of all legal entities who are provided grants by public authorities	Not Applicable0	0		empty
2.5	Particulars of recipients of concessions, permits of authorizations granted by the public authority[Section 4(1) (b) (xiii)]				
2.5.1	Concessions, permits or authorizations granted by public authority	Not Applicable0	0		empty
2.5.2	For each concessions, permit or authorization granted - (a) Eligibility criteria, (b) Procedure for getting the concession/ grant and/ or permits of authorizations, (c) Name and address of the recipients given concessions/ permits or authorizations, (d) Date of award of concessions/ permits of authorizations	Not Applicable0	0		empty
2.6	CAG & PAC paras [F No. 1/6/2011- IR dt. 15.4.2013]				
2.6.1	CAG and PAC paras and the action taken reports (ATRs) after these have been laid on the table of both houses of the parliament.	Not Applicable0	0		empty
Total		0	0		
3	Publicity Band Public interface				
3.1	Particulars for any arrangement for consultation with or representation by the members of the public in relation to the formulation of policy or implementation there of [Section 4(1)(b)(vii)] [F No 1/6/2011-IR dt. 15.04.2013]				
3.1.1	Relevant Acts, Rules, Forms and other documents which are normally	Not Applicable0	0		empty

Sr. No Details of disclosure

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3.1.2	accessed by citizens Arrangements for consultation with or representation by - (a) Members of the public in policy formulation/ policy implementation, (b) Day & time allotted for visitors, (c) Contact details of Information & Facilitation Counter (IFC) to provide publications frequently sought by RTI applicants	Not Applicable	0		empty
3.1.3	Public- private partnerships (PPP)- Details of Special Purpose Vehicle (SPV), if any	Not Applicable	0		empty
3.1.4	Public- private partnerships (PPP)- Detailed project reports (DPRs)	Not Applicable	0		empty
3.1.5	Public- private partnerships (PPP)- Concession agreements.	Not Applicable	0		empty
3.1.6	Public- private partnerships (PPP)- Operation and maintenance manuals	Not Applicable	0		empty
3.1.7	Public- private partnerships (PPP) - Other documents generated as part of the implementation of the PPP	Not Applicable	0		empty
3.1.8	Public- private partnerships (PPP) - Information relating to fees, tolls, or the other kinds of revenues that may be collected under authorisation from the government	Not Applicable	0		empty
3.1.9	Public- private partnerships (PPP) -Information relating to outputs and outcomes	Not Applicable	0		empty
3.1.10	Public- private partnerships (PPP) - The process of the selection of the private sector party (concessionaire etc.)	Not Applicable	0		empty
3.1.11	Public- private partnerships (PPP) - All payment made under the PPP project	Not Applicable	0		empty
3.2	Are the details of policies / decisions, which affect public, informed to them[Section 4(1) (c)]				
3.2.1	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive - Policy decisions/ legislations taken in the previous one year	Fully Met	16.67	16.67	http://legalaffairs.gov.in
3.2.2	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive - Outline the Public consultation process	Fully Met	16.67	16.67	http://legalaffairs.gov.in
3.2.3	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive- Outline the arrangement for consultation before formulation of policy	Fully Met	16.67	16.67	http://legalaffairs.gov.in

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				Mark	
3.3	Dissemination of information widely and in such form and manner which is easily accessible to the public [Section 4(3)]				
3.3.1	Use of the most effective means of communication - Internet (website)	Fully Met	50	50.00	http://legalaffairs.gov.in , http://rtionline.gov.in
3.4	Form of accessibility of information manual/ handbook [Section 4(1)(b)]				
3.4.1	Information manual/handbook available in Electronic format	Fully Met	25	25.00	http://legalaffairs.gov.in
3.4.2	Information manual/handbook available in Printed format	Fully Met	25	25.00	http://legalaffairs.gov.in
3.5	Whether information manual/ handbook available free of cost or not [Section 4(1)(b)]				
3.5.1	List of materials available Free of cost	Not Applicable	0	0	empty
3.5.2	List of materials available At a reasonable cost of the medium	Not Applicable	0	0	empty
Total			150	150	
4	E-Governance				
4.1	Language in which Information Manual/Handbook Available [F No. 1/6/2011-IR dt. 15.4.2013]				
4.1.1	English	Fully Met	14.29	14.29	http://legalaffairs.gov.in
4.1.2	Vernacular/ Local Language	Not Applicable	0	0	empty
4.2	When was the information Manual/Handbook last updated?[F No. 1/6/2011-IR dt 15.4.2013]				
4.2.1	Last date of Annual updation	Fully Met	28.57	28.57	http://legalaffairs.gov.in
4.3	Information available in electronic form[Section 4(1)(b)(xiv)]				
4.3.1	Details of information available in electronic form	Fully Met	9.52	9.52	http://legalaffairs.gov.in
4.3.2	Name/ title of the document/record/ other information	Not Applicable	0	0	empty
4.3.3	Location where available	Fully Met	9.52	9.52	http://legalaffairs.gov.in , http://rtionline.gov.in
4.4	Particulars of facilities available to citizen for obtaining information[Section 4(1)(b)(xv)]				
4.4.1	Name & location of the faculty	Not Applicable	0	0	empty
4.4.2	Details of information made available	Not Applicable	0	0	empty
4.4.3	Working hours of the faculty	Not Applicable	0	0	empty
4.4.4	Contact person & contact details (Phone, fax email)	Not Applicable	0	0	empty
4.5	Such other information as may be prescribed under Section 4(i) (b)(xvii)				
4.5.1	Grievance redressal mechanism	Fully Met	3.57	3.57	http://legalaffairs.gov.in , http://rtionline.gov.in
4.5.2	Details of applications received under RTI and information provided	Fully Met	3.57	3.57	http://legalaffairs.gov.in , http://rtionline.gov.in
4.5.3	List of completed schemes/ projects/ Programmes	Not Applicable	0	0	empty

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
4.5.4	List of schemes/ projects/ programme underway	Not Applicable	0	0	empty
4.5.5	Details of all contracts entered into including name of the contractor, amount of contract and period of completion of contract	Not Applicable	0	0	empty
4.5.6	Annual Report	Fully Met	3.57	3.57	http://legalaffairs.gov.in
4.5.7	Frequently Asked Question (FAQs)	Not Applicable	0	0	empty
4.5.8	Any other information such as - (a) Citizen's Charter, (b) Result Framework Document (RFD), (c) Six monthly reports on the , (d) Performance against the benchmarks set in the Citizen's Charter	Fully Met	3.57	3.57	http://legalaffairs.gov.in
4.6	Receipt & Disposal of RTI applications & appeals [F.No 1/6/2011-IR dt. 15.04.2013]				
4.6.1	Details of applications received and disposed	Fully Met	14.29	14.29	http://rtionline.gov.in
4.6.2	Details of appeals received and orders issued	Fully Met	14.29	14.29	http://rtionline.gov.in
4.7	Replies to questions asked in the parliament[Section 4(1)(d)(2)]				
4.7.1	Details of questions asked and replies given	Not Applicable	0	0	empty
Total			105	105	
5	Information as may be prescribed				
5.1	Such other information as may be prescribed [F.No. 1/2/2016-IR dt. 17.8.2016, F No. 1/6/2011-IR dt. 15.4.2013]				
5.1.1	Name & details of - (a) Current CPIOs & FAAs, (b) Earlier CPIO & FAAs from 1.1.2015	Fully Met	20	20.00	http://legalaffairs.gov.in , http://rtionline.gov.in
5.1.2	Details of third party audit of voluntary disclosure -(a) Dates of audit carried out , (b) Report of the audit carried out	Fully Met	20	20.00	http://legalaffairs.gov.in , http://rtionline.gov.in , https://dsscic.nic.in
5.1.3	Appointment of Nodal Officers not below the rank of Joint Secretary/ Additional HOD - (a) Date of appointment , (b) Name & Designation of the officers	Not Applicable	0	0	empty
5.1.4	Consultancy committee of key stake holders for advice on suo-motu disclosure - (a) Dates from which constituted, (b) Name & Designation of the officers	Not Applicable	0	0	empty
5.1.5	Committee of PIOs/FAAs with rich experience in RTI to identify frequently sought information under RTI - (a) Dates from which constituted, (b) Name & Designation of the Officers	Not Applicable	0	0	empty
Total			40	40	
6	Information Disclosed on own Initiative				

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks
6.1	Item / information disclosed so that public have minimum resort to use of RTI Act to obtain information				
6.1.1	Item / information disclosed so that public have minimum resort to use of RTI Act to obtain information	Fully Met	25	25.00	https://legalaffairs.gov.in
6.2	Guidelines for Indian Government Websites (GIGW) is followed (released in February, 2009 and included in the Central Secretariat Manual of Office Procedures (CSMOP) by Department of Administrative Reforms and Public Grievances, Ministry of Personnel, Publ				
6.2.1	Whether STQC certification obtained and its validity	Not Applicable	0	0	empty
6.2.2	Does the website show the certificate on the Website?	Not Applicable	0	0	empty
Total			25	25	
Grand Total			393	393	